

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Date of Order : 18.02.2015

Petition No. 92/MP/2014

with

I.A. Nos. 43/2014, 51/2014, 52/2014, 54/2014, 56/2014 and 59/2014

In the matter of

Corrigendum of order dated 16.2.2015 in Petition No. 92/MP/2014 and other related petitions.

And

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulations-32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009, 'in the matter of arbitrary denial of Medium Term Open Access' violating the provisions of the regulations

And

In the matter of

Kerala State Electricity Board
Vaidyuthi Bhavanam,
Pattom,
Trivandrum – 695 004, Kerala.

Petitioner

Vs.

1) Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016

2) PTC India Limited,



2nd Floor, NBCC Tower,
15 Bhikaji Cama Place,
New Delhi-110066

- 3) NTPC Vidyut Vyapar Nigam Ltd.,
NTPC Bhawan, Core-7, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi-110003
- 4) Jindal Power Limited,
Tamnar, Raigarh, Chhattisgarh-496001
- 5) DB Power Limited,
3rd Floor, Naman Centre,
C-31, 'G' Block, Opp. Dena Bank,
Bandra-Kurla Complex,
Bandra (E), Mumbai-400051

Respondents

Petition No. 376/MP/2014

In the matter of

Petition under Section 79 (1) (c) read with Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003, seeking appropriate direction or order declaring the letter dated 22.9.2014 as arbitrary and unreasonable being dehors the provisions of Electricity Act, 2003 and Detailed Procedure for making application for grant of Connectivity in ISTS submitted by the Central Transmission Utility and as approved by this Hon`ble Commission under Regulation 27 (1) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009.

And

In the matter of

DB Power Limited
3rd Floor, Naman Centre,
C-31, 'G' Block, Opp. Dena Bank,
Bandra-Kurla Complex,
Bandra (E), Mumbai-400051

Petitioner

Vs.

Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,



Katwaria Sarai, New Delhi-110016

Respondent

Petition No. 382/MP/2014

In the matter of

Petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the respondent, the Central Transmission Utility and nodal agency for grant of long-term access to the inter-State transmission system.

And

In the matter of

EMCO Energy Limited
Plot No. B-1, Mohabala MIDC Growth Centre,
Post Tehsi- Warora,
Dist-Chandrapur Maharashtra-442907

Petitioner

Vs.

1. Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016
2. Kerala State Electricity Board,
Vaidyuthi Bhavanam,
Pattom,
Trivandrum – 695 004, Kerala
3. Karnataka Power Transmission Company Limited
Cauvery Bhawan, K.G. Road,
Bangalore-560009, Karnataka
4. Tamil Nadu Generation and Distribution Corporation Ltd.,
NPKRR Maaligai,
144, Anna Salai,
Chennai-600 002
5. Essar Power Limited,
A-5, Secotr-3, Gautam Bhuddha Nagar,
Noida, Uttar Pradesh-201301



6. PTC India Limited,
2nd Floor, NBCC Tower,
15 Bhikaji Cama Place,
New Delhi-110066

Respondents

Petition No. 393/MP/2014

In the matter of

Petition under Section 79 (1) (c) read with Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003, inter alia seeking appropriate direction or order declaring allocation of LTA on LILO of existing lines by the Respondent No. 1 vide letter dated 22.9.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009.

And

In the matter of

DB Power Limited
3rd Floor, Naman Centre,
C-31, 'G' Block, Opp. Dena Bank,
Bandra-Kurla Complex,
Bandra (E), Mumbai-400051

Petitioner

Vs.

1. Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016
2. Kerala State Electricity Board,
Vaidyuthi Bhavanam,
Pattom,
Trivandrum – 695 004, Kerala
3. Karnataka Power Transmission Company Limited
Cauvery Bhawan, K.G. Road,
Bangalore-560009, Karnataka
4. Tamil Nadu Generation and Distribution Corporation Ltd.
NPKRR Maaligai,
144, Anna Salai,
Chennai-600 002



5. Bharat Aluminum Co. Ltd,
1200 MW O&M Office,
PO-BALCO Nagar,
District-Korba, Chhattisgarh-495684

Respondents

Petition No. 25/RP/2014

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009 and Section 94 (1) (f) of the Electricity Act, 2003 seeking review of the orders dated 8.8.2014 and 5.9.2014 and setting aside of the grant of MTOA to applications received in June 2013.

And

In the matter of

Bharat Aluminum Company Ltd
1200 MW O&M Office, PO-BALCO Nagar,
District-Korba, Chhattisgarh-495684

Petitioner

Vs.

Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016

Respondent

Corrigendum

In the order dated 16.2.2015 issued in Petition No. 92/MP/2014 and other related petitions, certain inadvertent clerical errors have crept in which are corrected as under in exercise of power under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013:

S. No.	Page No.	Para No.	Line No.	For	Read
1.	12	8	5	10	12
2.	15	10(a)	4	27.5.2014	27.5.2013
3.	53	51	3	13.6.2014	13.6.2013
4.	53	51	6	dated 8.8.2013, 25.10.2013 and	dated 8.8.2013, 6.12.2013 and



				6.12.2013	10.2.2014
5.	63	65	1 and 9	24.11.2013	25.11.2013
6.	63	65	7	24.11.2003	25.11.2013
7.	63	66	2	23013	2013
8.	65	66 (d)	2	24.12.2013	24.11.2013
9.	68	70 (b)	5	21.11.2014	21.11.2013
10.	77	77	14	28.5.2014	28.3.2014
11.	82	82	7	4.1.2014	4.11.2014
12.	91	91	17	28.3.204	28.3.2014
13.	94	96	12	December, 2014	December, 2013
14.	99	103	12	(Para 89)	(Para 102)
15.	127	125 (i)	9	CTU in	CTU
16.	131	130	2	20.12.2014	20.12.2013
17.	132	131	2	31.3.2014	31.3.2015
18.	134	133	1	128 above	131 above
19.	137	136 (b)	7	18.02.2015	20.2.2015
20.	141	139 (c)	1	8.8.2014	8.8.2013
21.	142	139(h)	2	MTOA	LTA
22.	146	139 (o)	7	(Para 133)	(Para 132)
23.	147	140	3	LTA application dated 28.11.2013 made by	Part LTA granted to

Sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson